भी मधु सिमये : मैं विधेयक को पेश करता हं।

### ·CONSTITUTION (AMENDMENT) BILL\*

(Omission of article 314)

श्री मधु लिमये (मुंगेर) : सभापति महोदय, में प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

## MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधुलिममें : मैं विधेयक को पेश करता हूं।

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 100)

श्री मधु सिमये (मुंगेर): सभापति
महोदय, में प्रस्ताव करता हूं कि भारत के
संविधान में आगे संशोधन करने वाले विधेयक
को पेश करने की अनमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

**बी मधुलिमये** : मैं विधेयक को पेश करता हं।

# CODE OF CIVIL PROCEDURE (AMENDMENT) BILL\*

(Amendment of sections 2, 38 and 43)

श्री नीतिराज सिंह चौषरी (होशंगानाद): सभापति महोदय, में प्रस्ताव करता हूं कि सिविल प्रिक्रिया संहिता, 1908 में आगे संखोदन करने वाले विधेयक को पश करने की अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

## श्री नीतिराज सिंह चौधरी : में विद्येयक को पेश करता हं।

## REPRESENTATION OF THE PROPLE (AMENDMENT) BILL\*

(Amendment of sections 7 and 33 and insertion of new section 11C)

SHRI SRINIBAS MISRA (Cuttack): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

#### MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SRINIBAS MISRA: I introduce the Lill.

#### LOKPAL BILL\*

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Ball to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith.

#### MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

# REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

(Insertion of new sections 7A and 7B)

### श्री घोम प्रकाश त्यागी (मुरादाबाद) : सभापित महोदय, में प्रस्ताव करता हूं कि लोक प्रतिनिधित्व अधिनियम, 1951 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

#### MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

<sup>\*</sup>Published in Gazette of India Extraordinary Part II, Section 2, dated 16-11-67.